

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1545/93.

Dt. of Decision : 25-8-94.

(18)

K.S. Ramanathan

Vs

1. The Telecom Commission,
rep. by its Chairman,
Sanchar Bhavan,
Govt. of India, New Delhi.
2. The Chief General Manager,
Telecommunications, Govt. of India,
A.P.Circle, Hyderabad. .. Respondents.

Counsel for the Applicant : Mr. B. Madhava Reddy

Counsel for the Respondents : Mr. K. Bhaskara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

..2

25th

Copy to:

1. The Chairman, Telecommunication,
Sanchar Bhavan, Govt. of India,
New Delhi.
2. The Chief General Manager,
Telecommunications, Govt. of India,
A.P.Circle, Hyderabad. A.No. 1-1-561/2, Gachibowli,
3. One copy to Mr.D.Madhava Reddy, Advocate, ~~CAT~~, Hyderabad.
4. One copy to Mr.K.Bhaskar Rao, Addl.CGSc,CAT, Hyderabad.
5. One copy to Library,CAT, Hyderabad.
6. One spare copy.

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No 26 May

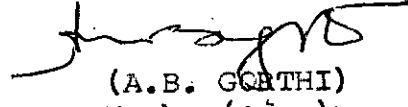
ORDER

The claim of the applicant is for a direction to the respondents to remove the anomaly in pay fixation, arising out of the Deptt. of Telecommunications letter dated 11.7.90 (Annexure-C to the OA) and to step up the pay of the applicant on par with that of his junior with all consequential benefits.

2. The grievance of the applicant is that his junior, Shri Amirthalingam was drawing a pay of Rs.4250/- as on 1.12.1990, whereas, the pay of the applicant as on 28.2.1991 was Rs.4125/- only.

3. Shri K.Bhaskara Rao, learned Standing Counsel for the respondent has shown me a memo dated 21.7.94 issued by the Chief General Manager, Southern Telecom Region, whereby the pay of the applicant was stepped up to Rs.4125/- with effect from 1.5.1990 with date of next increment as 1.3.1991. The memo further states that the stepping up was done with reference to the pay of his junior Shri Amirthalingam.

4. From the above, it would be apparent that the respondents have granted the relief to the applicant as claimed by him in this OA. There is thus nothing left for my adjudication and the OA is closed without any further orders.


(A.B. GARTHI)
Member(Admn)

Dated: The 25th August, 1994

Dictated in the open court

mvl

Amirtha
Deputy Registrar(3)

contd

Typed by
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Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. A. V. HARIDASAN: MEMBER (J)

AND

THE HON'BLE MR. A. B. GORTHIC: MEMBER (A)

Dated: 25.8.94. ✓

ORDER/JUDGMENT. ✓

~~M.M.R./C.P.NO.~~

C.A. NO. 1543/93 ⁱⁿ ✓

T.A. NO. ~~(W.P.NO.)~~

Admitted and Interim Directions
Issued.

All over.

Disposed of with directions.

Dismissed. O.A. Closed. ✓

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs. ✓

